

10. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.S.O.79/H.A.-6/2003/S.60/2003, dated the 22nd May, 2003 regarding the Haryana General Sales Tax Rules, 1975, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
11. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.S.O.113/H.A.6/2003/S.60/2008, dated the 21st November, 2008 regarding amendment in the Haryana Value Added Tax (Second Amendment) Rules, 2008, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
12. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.S.O.115/H.A.6/2003/S.60/2008, dated the 27th November, 2008 regarding amendment in the Haryana Value Added Tax (Third Amendment) Rules, 2008, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
13. A MINISTER to lay on the Table the Revenue and Disaster Management Department Notification No.S.O.2/H.A.38/2008/S.18/2009, dated the 6th January, 2009 regarding the Haryana Regulation of Property Dealers and Consultants Rules, 2009, as required under section 18 (3) of the Haryana Regulation of Property Dealers and Consultants Act, 2008.
14. A MINISTER to lay on the Table the Annual Accounts of the Haryana Khadi and Gramodyog Board for the year 2003-2004, as required under section 19(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
15. A MINISTER to lay on the Table the Annual Accounts of the Haryana Khadi and Gramodyog Board for the year 2004-2005, as required under section 19(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
16. A MINISTER to lay on the Table the 8th Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2006-2007, as required under section 619-A (3)(b) of the Companies Act, 1956.
17. A MINISTER to lay on the Table the Annual Report for the year 2007-2008 (1.4.2007 to 31.3.2008) of Lokayukta, Haryana, as required under section 17 (4) of the Haryana Lokayukta Act, 2002.
18. A MINISTER to lay on the Table the Audit Report on the Accounts of Haryana Financial Corporation for the year ended 31st March, 2008, as required under section 37 (7) of the State Financial Corporations Act, 1951.
19. A MINISTER to lay on the Table the Revised Explanatory Memorandum pertaining to PRIs as to the action taken on the Interim Report of Third State Finance Commission Haryana, as required under Article 243-I(4) and 243-Y(2) of the Constitution of India.
20. FINANCE MINISTER to lay on the Table the Finance Accounts of the Government of Haryana for the year 2007-2008 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
21. FINANCE MINISTER to lay on the Table the Appropriation Accounts of the Government of Haryana for the year 2007-2008 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
22. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

23. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Revenue Receipts) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
24. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Commercial) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

IV PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON OF THE COMMITTEE OF PRIVILEGES : to present Fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Randeep Singh Surjewala, Parliamentary Affairs Minister, Haryana against Shri Om Prakash Chautala, MLA in respect of misconduct, misbehaviour and disorderly disrupting the proceedings of the House, unbecoming of a Member of the House, thereby committing the contempt of the House/breach of privilege on 20.3.2007 and on earlier occasions also.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

V. PRESENTATION OF PRELIMINARY REPORT OF THE COMMITTEE OF THE HOUSE TO INQUIRE INTO THE DETAILS OF PUBLIC PROPERTIES TRANSFERRED/AUCTIONED/ALLOTTED DURING THE YEARS 1999-2000 TO 2004-2005 AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON OF THE COMMITTEE: to present Second Preliminary Report of the Committee of the House to inquire into the details of public properties transferred/auctioned/allotted during the years 1999-2000 to 2004-2005.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

VI. DISCUSSION ON THE GOVERNOR'S ADDRESS

- (i) SHRI VENOD KUMAR SHARMA, M.L.A. to move that an Address be presented to the Governor in the following terms :-

“That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 6th February, 2009 at 2.00 P.M.”.

- (ii) SHRI UDAI BHAN, M.L.A. to second the above motion.